

NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
PRESENT: HON'BLE SHRI RAVI KUMAR DURAISAMY MEMBER - (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 17.01.2018 AT 10.30 AM

TRANSFER PETITION NO.		
COMPANY PETITION/APPLICATION NO.	CP(IB) No.03/9/HDB/2018	
NAME OF THE COMPANY	Ceasan Glass Private Limited	
NAME OF THE PETITIONER(S)	Omega Glass Private Limited	
NAME OF THE RESPONDENT(S)	Ceasan Glass Private Limited	
UNDER SECTION	Sec 9 Of IBC	

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
ASPOR KUMAK JUNESPO	Advocate	ashokjuneja Dguard. 9810572462	Ahny
DR.S.V. RAMA KRISHNA	Adv.	Svrawakim@gwael.	Down

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
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ORDER

Heard Mr. Ashok Kumar Juneja along with Dr. S.V. Rama Krishna learned counsel for the petitioner. The petition is filed under section 9 of IBC 2016 is not properly served on the Corporate Debtor. Therefore the learned counsel for the petitioner sought time for its service. Hence, time is granted.

The learned Counsel has also not furnished authenticated copy of the document purportedly given by the Corporate Debtor along with the e-Mail dated 22.09.2017. Therefore, the Corporate Debtor has undertaken to rectify the document.

Post the matter on 31.01.2018.

MEMBER (Tech)

MEMBER(Judl)